

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI

COURT-VI

**Item No. 202
IB-199/ND/2020**

**IN THE MATTER OF:
M/s. Best Roadways Ltd.**

...PETITIONER

Vs.

Magppie International Ltd.

...RESPONDENT

Section

Under Section 9 of IBC

Order delivered on 29.01.2020

Coram:

**SHRI. ABNI RANJAN KUMAR SINHA, HON'BLE MEMBER (JUDICIAL)
DR. V.K. SUBBURAJ, HON'BLE MEMBER (TECHNICAL)**

**For the Petitioner/Op.-Creditor :Ms. Rehana Ahmed, Advocate
For the Respondent/ Corporate-debtor :**

ORDER

Learned counsel for the petitioner has appeared and submitted that in pursuant of the order dated 14.1.2020 he delivered the demand notice as required under Section 8 (1) of the I.B. Code and yesterday, she received the reply to the demand notice. She seeks time to bring the reply on the record by filing supplementary additional affidavit within a week's time. Post the matter to 13th February, 2020.


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**(V.K. Subburaj)
Member (T)**


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**(Abni Ranjan Kumar Sinha)
Member (J)**